

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.59/TT/2018

Subject : Determination of transmission tariff from DOCOs to 31.3.2019 for Asset-I: LILO of both circuit of 400 kV D/C Rourkela-Raigrah (02nd Line) alongwith 04 Nos of 400 kV Line bays at Jharsuguda (Sundargarh) Substation; Asset-II: Split Bus arrangement at 400 kV at Jharsuguda (Sundargarh) Substation and Asset-III: 02 Nos of 400 kV Line bays for termination of OPGC (IB TPS) – Jharsuguda 400 kV D/C line (Under TBCB) at Jharsuguda (Sundargarh) under work associated with common transmission system for Phase-II Generation project in Odisha under Eastern Region.

Date of Hearing : 20.9.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Damodar Valley Corporation and others

Parties present : Shri S.K. Niranjana, PGCIL
Shri S.K. Venketesan, PGCIL
Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

As per investment approval dated 2.4.2016 Assets-I and II were scheduled to be put into commercial operation on 1.4.2019 and the scheduled COD of Asset-III was 1.8.2017 matching with the OPGC-Jharsuguda 400 kV D/C line executed under the TBCB route by Sterlite. The representative of the petitioner submitted that Assets-I and II were put into commercial operation on 7.1.2018 and 22.11.2017 respectively. He submitted that Asset-III, i.e the bays at Jharsuguda were idle charged on 24.11.2017 as the transmission line under the scope of Sterlite was not put into commercial operation and sought approval of the COD of Asset-III as 24.11.2017 under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations. However, Sterlite has neither filed any reply nor it is represented today.

2. The Commission directed Sterlite to file its reply by 15.10.2018 and the petitioner to file its rejoinder by 25.10.2018. The Commission further directed the petitioner to file the following information on affidavit by 15.10.2018 with an advance copy to the respondents:-

- (a) Documents in support of Rate of Interest, Date of Drawl and Repayment Schedules (as per Form-9C) of SBI (2017-18) (Q-1) loan deployed for the instant assets. If there is any default in interest payment on loan, provide the details;
- (b) Statement of discharge of the Initial Spares, if any, during the period for all the assets;
- (c) The details of incidental expenditure incurred (IEDC) during the period of delay in commissioning of all the Assets (i.e. from Scheduled COD to actual COD) along with the liquidated damages recovered or recoverable, if any.

3. The Commission directed the parties to submit the information/reply/rejoinder within the stipulated time and observed that if no information is received within the specified time, the matter will be decided on the basis of the information already on record.

4. Subject to the above, Commission reserved the order in the petition.

By order of the Commission

**sd/-
(T. Rout)
Chief (Legal)**